

to such an extent that even an M.P. can not visit his parliamentary constituency safely. Mr. Speaker, Sir, I seek your protection and request you to ask Mr. Minister of Home Affairs to make a statement in this House to clarify the whole situation. Along with this I hope that I will also be given a chance to speak on it after the statement by the Minister . . . (Interruptions)

[English]

SHRI RAJIV PRATAP RUDY (Chhapra) : Sir, you accept that once the Minister replies, I will be given an opportunity. I will wait for that opportunity.

MR. SPEAKER : I will give you an opportunity after the Minister makes a statement, I promise that.

SHRI RAJIV PRATAP RUDY : when would the Minister make that statement ?

MR. SPEAKER : I have just checked up the position with the Ministry of Home Affairs. They have informed that the Home Minister would make a statement in a day or two. That is what the wording has come. So, I would like the Home Minister to make a statement tomorrow after the Question Hour. Then you can reply to that.

12.18½ hrs.

RE : ROLE OF CBI IN BIHAR FODDER SCAM

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, I would like to raise an important issue in the House. At several occasions, the whole House had raised a censuring finger towards functioning of CBI. It has been mentioned time and again that partiality is being done by CBI and it is forcing people to make the statement of their choice. It is involving innocent people in various cases. In this context I would like to draw the attention of the Government towards a news item published in newspapers.

12.19 hrs.

[SHRI BASUDEB ACHARIA in the Chair]

CBI has made a propaganda that Harish Khandelwal, the proprietor of A.B. Sales . . . (Interruptions)

MR. CHAIRMAN : Please sit down. Please let him speak and conclude his speech.

(Interruptions)

MR. CHAIRMAN : You will also be given a chance to speak.

(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : You can not suppress our voice in such a way . . . (Interruptions). Mr. Chairman, Sir, you have given me a chance to speak . . . (Interruptions). Please ask him to sit down . . . (Interruptions). He can say his point when he will be given a chance to speak . . . (Interruptions).

MR. CHAIRMAN : Please take your seat.

(Interruptions)

MR. CHAIRMAN : You will also be given a chance to speak.

(Interruptions)

MR. CHAIRMAN : You will also get a chance.

(Interruptions)

MR. CHAIRMAN : He has been allowed to speak.

(Interruptions)

SHRI NITISH KUMAR (Barh) : Mr. Chairman, Sir, the House cannot be used for conducting an inquiry.

SHRI BRAHMANAND MANDAL (Monghyr) : Mr. Chairman, Sir, the Chief Minister is responsible for these incidents . . . (Interruptions). This all is being done deliberately to tarnish the image of CBI and to suppress the facts . . . (Interruptions). It should not be permitted . . . (Interruptions).

SHRI NITISH KUMAR : Mr. Chairman, Sir, this all has been done to influence the inquiry . . . (Interruptions).

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Chairman, Sir, in the murder conspiracy case . . . (Interruptions).

[English]

MR. CHAIRMAN : Please take your seats. Mandalji, Please take your seat.

(Interruptions)

MR. CHAIRMAN : Please take your seat. He has been permitted by the chair to raise this matter.

(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Nitish ji, Rs. One crore has been given you . . . (Interruptions). CBI has given a statement . . . (Interruptions). It has published in newspapers . . . (Interruptions).

[Shri Mohammad Ali Ashraf Fatmi]

Mr. Chairman, Sir, At least he can do whatever he has said . . .(Interruptions).

MR. CHAIRMAN : Alright. You can say whatever you want to say.

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Chairman Sir, I have the photo copy of Harish Khandelwais letter, in which he himself had written clearly that CBI had tortured him physically and mentally . . .(Interruptions).

PROF. RITA VERMA (Dhanbad) : They have given this in writing and not made any statement . . .(interruptions). It is not Khandelwal's letter . . .(interruptions).

SHRI BRAHMANAND MANDAL : It should be inquired into . . .(Interruptions).

MR. CHAIRMAN : Mandalji, You please speak after him.

(interruptions)

SHRI BRAHMANAND MANDAL : Mr. Chairman, Sir, it is a conspiracy. This is not Khandelwal's letter . . .(Interruptions).

PROF. RITA VERMA : Whether the suicidal not is given in duplicate . . .(Interruptions). It is not his letter . . .(Interruptions).

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Chairman, Sir, these persons have sinister alliance with CBI . . .(Interruptions)

MR. CHAIRMAN : You can speak.

(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : I have raised this issue in the House time and again that not only in Bihar but CBI is functioning in this manner in the entire country . . .(Interruptions). I would like to say that not in one case but the office of CBI is being used to favour someone and getting political mileage on it . . .(Interruptions). I would like to know that in this House . . .(Interruptions).

SHRI BRAHMANAND MANDAL : To whom, you are telling this. . .(Interruptions).

SHRI ILIYAS AZMI : I would like to state that the Supreme Court has condemned the decision given in case of Shri Kalpnath Rai . . .(Interruptions).

SHRI MOHAMMAD ALI ASHRAF FATMI : I say that CBI . . .(Interruptions). I would like to say that CBI is busy in involving 110 or 120 politicians in fake cases. The case of Bihar is not the only case but the Bofors case has also remained pending for seven years but CBI could not reveal facts about it. But today for preventing a particular person to take part in politics . . .(Interruptions). You have friendship with them. You will not be in it . . .(Interruptions). People from congress party and Janata Dal will be involved in it . . .(Interruptions). You need not to tell that . . .(Interruptions).

PROF. RITA VERMA : To whom it is told.

SHRI MOHAMMAD ALI ASHRAF FATMI : Will you let me speak, please . . .(Interruptions). You can say your points at your time . . .(Interruptions).

MR. CHAIRMAN : You can speak.

SHRI MOHAMMAD ALI ASHRAF FATMI : I would like to say that I have the newspaper cutting with me which says that - 'Sethi, Yashpal Kapoor, R.K. Dhawan among the arrested :

At least three-four persons out of them have been died but CBI has not so far been able to solve this case. Today Shri Antulay is not here but I would like to tell that the Supreme Court had cleared his case after 10 long years. The entire world is aware of the political assassination being done by CBI in this country.

I would like to say that in his suicide not, Harish Khandelwal has mentioned that . . .(Interruptions). Are you a CBI officer . . .(Interruptions).

PROF. RITA VERMA : That letter is duplicate . . .(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Chairman, Sir, I would like to raise an objection to it here. We have claimed that . . .(Interruptions). It has already been published in newspapers. Atalji is present here. He can tell that CBI submits its report to court and he had already possesses its copy. I would like to say that there is a nexus of CBI, BJP, and Samata Party. Not at one occasion but this has come to notice of the public so many time. I have cuttings from newspapers. I will present all the cuttings here in the House if you permit me to do so. Not at one-occasion but at many times . . .(Interruptions).

PROF. RITA VERMA : His brother has given a statement that he had been murdered . . .(Interruptions).

MR. CHAIRMAN : Alright Fatmi ji please conclude now.

SHRI MOHAMMAD ALI ASHRAF FATMI : No, please listen to my point. It is a serious matter and cannot be taken in this way . . . (Interruptions). Not for the first time but you will find several instances that Samata Party and BJP got reports of CBI first and later on it was submitted to even the Director of CBI, CBI has been set up to work in the interest of the country. Such an important document, information, may be a matter relating to security of the country . . . (Interruptions).

SHRI VIJAY GOEL (Sadar-Delhi) : You can ask him as to what should be done to CBI . . . (Interruptions).

SHRI MOHAMMAD ALI ASHRAF FATMI : If CBI gives its report to one particular political party, it means that its functioning is suspicious. The role of CBI should be inquired into by setting up a commission. The manner in which names of politicians are involved by it . . . (Interruptions). I would like to say that CBI has stated that it would go to Supreme Court when Advani ji was acquitted by High Court in Havala Case. Why they are not going now ? Whether the reasons behind is that the matter relates to BJP. CBI is playing a role of political party in India . . . (Interruptions). Please listen to me you have no right to interfere . . . (Interruptions).

MR. CHAIRMAN : Alright. Please sit down.

(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : I demand that an inquiry should be conducted into it. An inquiry should be conducted regarding functioning of CBI especially the manner in which it is torturing people and involving the political people in various cases to pressurize them. I demand that the officer responsible for death of Harish Khandelwal should be sued under 302 of Indian Penal Code . . . (Interruptions).

[English]

MR. CHAIRMAN : Please take your seat now. There are so many speakers who want to raise important matters. Please conclude now.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Please let me conclude . . . (Interruptions). The Government should set up a commission and all the political cases . . . (Interruptions). Not one or two but 110 political leaders have been involved in various cases by CBI. There political

career is bleak . . . (Interruptions). I demand that justice should be done to them . . . (Interruptions).

[English]

MR. CHAIRMAN : Please take your seat now.

(Interruptions)

MR. CHAIRMAN : Shri Somnath Chatterjee.

(Interruptions)

MR. CHAIRMAN : I will allow you also.

(Interruptions)

[English]

MR. CHAIRMAN : It is on the same matter.

(Interruptions)

[Translation]

MR. CHAIRMAN : No. I have already called Shri Somnath Chatterjee.

(Interruptions)

MR. CHAIRMAN : Please sit down.

SHRI RAM KRIPAL YADAV (Patna) : Mr. Chairman, Sir, I have given the notice. My name is there in the list. It is wrong on the part of CBI. Its officials . . . (Interruptions).

MR. CHAIRMAN : Please sit down. I have already called Shri Somnath ji . . . (Interruptions).

SHRI RAM KRIPAL YADAV : I would like to make a demand that if the Government fails to take any action in this regard and it is not checked, the entire situation . . . (Interruptions).

[English]

MR. CHAIRMAN : Whatever he is saying will not go on record.

(Interruptions)*

[Translation]

MR. CHAIRMAN : Your speech is not going on record. Why are you still speaking ?

(Interruptions)

* Not Recorded.

[Shri Ram Kripal Yadav]

MR. CHAIRMAN : Ram Kripal Ji, I'll give you a chance later on. I have called Shri Somnath. I have not given you the permission to speak . . . (Interruptions)

PROF. RITA VERMA : I should also be allowed to speak on this subject for a few minutes. As he has mentioned B.J.P., we wish to speak on this topic.

[English]

MR. CHAIRMAN : All right, I will allow you.

SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Chairman, Sir, I am referring to a very important issue regarding Bihar not necessarily what he has raised here.

The question is that a fortnight has elapsed since the country came to know of what had been decided by the CBI regarding the fodder scam case. And as a matter of fact, charge-sheet has not been submitted up-till now so far as I know against some of them, including the Chief Minister because of the sanction procedure. Already the whole country is agitated and particularly in Bihar, where the political atmosphere is getting vitiated; if not, there are unnecessary divisions in Bihar which are not befitting our democratic set up.

Therefore, on the earlier occasion when this issue came up I had made an appeal to the Chief Minister of Bihar, There is no question of anybody being held guilty as such but people occupying certain positions cannot take up an attitude of defiance when such allegations are made. If there are allegations which affect the credibility of the functioning of an institution including an important political functionary, it is proper that he should step down waiting for the judicial verdict. Therefore, I am requesting him once more to step down. As I said earlier, if there is no charge against him or charge is ultimately not proved against him or ultimately the CBI is not able to establish any guilt on his part, he will come back but, Sir, certain basic postulates have to be adopted for the purpose of our functioning as a parliamentary, democracy. Therefore, instead of going into who is right and who is wrong, let him set an example. I believe, it will enhance the prestige of the Chief Minister, whoever is involved in this, if such an attitude is taken.

Therefore, instead of making it always a partisan issue, I am requesting the Chief Minister through this House, through you, Sir, that for the future of our parliamentary democracy, for the future of proper functioning of our polity, he should step down immediately. Let the law take its own

course because we have to abide by it. There is no option to it. Let the law take its own course so that an example is also set. I can only request that the processes should be expedited.

There are controversies coming up. There are allegations about what the Governor is saying. All these complications – what the Governor should say or should not say, whether the Chief Minister should say something, whether the CBI Director should say something or not – are coming up.

Sir, I know that there is obviously a well accepted principle in Law that until somebody is actually proved guilty, he is presumed to be innocent. But, as I say, occupants of certain high offices will have to take up a different attitude. That is my appeal and I wish to make that.

[Translation]

SHRI VIRENDRA KUMAR SINGH (Aurangabad) : Why should we follow the traditions supporting conservations.

MR. CHAIRMAN : Please sit down.

(Interruptions)

SHRI ANIL KUMAR YADAV (Khagaria) : It is published in the 'Rashtriya Sahara' dated 29 December. The names of B.J.P. and Samata Party members have also figured in that news report . . . (Interruptions).

MR. CHAIRMAN : Please take your seat.

SHRI ANIL KUMAR YADAV : I have a copy with me. . . (Interruptions).

MR. CHAIRMAN : Please sit down, I have allowed Shri Jaswant Singh.

SHRI ANIL KUMAR YADAV : How will the CBI be able to carry out the investigations impartially . . . (Interruptions). Even the name of Shri Nitish ji is included therein.

MR. CHAIRMAN : Please take your seat.

[English]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Chairman, Sir, it was not my intention at all to intervene on the subject or to say anything. But for the facts . . . (Interruptions).

[Translation]

SHRI VIRENDRA KUMAR SINGH : Is a full-fledged

debate being held on this subject ? We also wish to raise certain important matters in the zero hour. We should also be given some time . . .(Interruptions). The entire time is taken in discussing just one issue and all the Members in the House speak on that very topic. We are not given any time to speak . . .(Interruptions). We do not wish to abide by such conventions.

[English]

MR. CHAIRMAN : I will allow you.

[Translation]

SHRI RAM KRIPAL YADAV : I have also given a notice on this subject you had assured me that I would be given a chance to speak after Shri Somnath Chatterjee.

MR. CHAIRMAN : I'll call out your name.

[English]

SHRI JASWANT SINGH : Three speakers have referred to incidents relating to the State of Bihar, a colleague from this side and two from on the other side including my very eminent and senior colleague, Shri Somnath Chatterjee. I am very glad that, Sir, Shri Somnath Chatterjee has today said what we have consistently been saying.

SHRI SOMNATH CHATTERJEE : I said the same thing because a fortnight has lapsed. Nothing has taken place. I am reminding. Do not say that I did not say that.

SHRI JASWANT SINGH : I am very glad, Sir.

SHRI SOMNATH CHATTERJEE : What you said, of course, your leader did not explain.

SHRI JASWANT SINGH : I am very glad that Shri Somnath Chatterjee says that what I said he has been saying for the last 15 days. I am very glad . . .(Interruptions). It is very good. I am not disagreeing. I am not at all disagreeing. In this is reflected the esteem and the respect in which I hold him, which takes me to my second point, which I will make very briefly.

Sir, this House is not an inquisition chamber. It must not be reduced to an inquisition chamber. There are set conventions in this House which we must not forget . . .(Interruptions). I do believe, Sir, that somehow we have now come very close to the edge of breaking all the limitations of this House. My eminent colleague from Bihar

said a number of things about the institutions of the Republic. We can certainly have very many difficulties about the functioning of one organisation or another. This House is meant to look at the functioning of the executive and indeed Committees of this very House have routinely examined the functioning of the Central Bureau of Investigation. If, however, the hon. Members stand up and make a blanket accusation against one organisation or another forgetting after all that the Central Bureau of Investigation in the State of Bihar, on this particular matter, is acting under the direct instruction of the High Court of Patna – it is the High court of Patna which has directed the CBI to act in a particular manner – where after the confidentiality, etc., are extraneous issues. That the hon. Member brought in my leader, is not at all the issue.

The substance is the great wrong that has taken place in Bihar. With that great wrong. The House was seized because the High Court has directed the Central Bureau of Investigation.

PROF. AJIT KUMAR MEHTA (Samastipur) : That is objectionable.

[Translation]

MR. CHAIRMAN : All right you may also speak on it. Your name is also there in the list.

[English]

SHRI JASWANT SINGH : In this highly surcharged atmosphere, all that I can do is to make two further appeals to Shri Somnath Chatterjee. Unlike your other stands, now that you have come to the stand of actually advising the participants of the United Front to act in one way or another, why do you not combine that advice with a bit of action ? I do commend him, Sir, for at last agreeing with what we have been saying consistently about Bihar for the past so many months now.

[Translation]

PROF. RITA VERMA : Shri Jaswant Singh has covered most of the points but two or three points have still been left out. I would like to raise those very points . . .(Interruptions). I will speak after Sharad ji makes his submission . . .(Interruptions).

[English]

DR. MURLI MANOHAR JOSHI (Allahabad) : Is he on Bihar ? . . .(Interruptions).

[Dr. Murlī Manohar Joshi]

MR. CHAIRMAN : You have a different matter. I will allow you.

(Interruptions)

MR. CHAIRMAN : This will not continue.

(Interruptions)

DR. MURLI MANOHAR JOSHI : Let this issue be debated fully. You allot some time through Business Advisory Committee and get the issue debated. How long will we continue with the debate ?

MR. CHAIRMAN : Only Shri Sharad Yadav will speak. After Shri Sharad Yadav, Shri Nitish Kumar will speak.

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi) : Mr. Chairman, Sir, Delhi markets are closed. We also wish to raise a matter . . . *(Interruptions)*. Delhi markets have been closed for three days . . . *(Interruptions)*.

MR. CHAIRMAN : You may speak. You may raise the matter.

(Interruptions)

SHRIMATI SUSHMA SWARAJ : I'll raise it only after you give me the permission . . . *(Interruptions)*

[English]

DR. MURLI MANOHAR JOSHI : The clock is not going to stop. Can we stop the time ? You cannot squeeze the time.

MR. CHAIRMAN : We can sit beyond one O'clock.

(Interruptions)

DR. MURLI MANOHAR JOSHI : Are you converting this into a debate ?

MR. CHAIRMAN : No.

DR. MURLI MANOHAR JOSHI : Then, please stop it. This is Zero Hour. You please allow other issues to be raised during Zero Hour.

[Translation]

SHRI VIJAY GOEL : You should not allow discussion on this topic throughout zero hour. There are other matters far more important than this one . . . *(Interruptions)*. The

markets have been closed for three days. The Traders have come out on the roads and are agitating . . . *(Interruptions)*. All the parties are opposing the Rent Act . . . *(Interruptions)*. Still the threat of Rent Act looms large . . . *(Interruptions)*.

MR. CHAIRMAN : Goel ji, you may speak later on your name is also included in the list.

(Interruptions)

SHRI SHARAD YADAV : Mr. Chairman, Sir, discussions have been held in this House for two and a half hour over a single word and today also, this matter has been raised here. Discussion has been held on this subject time and again but even then somebody or the other raises it again. I would like to submit that when two of our colleagues spoke on this subject and raised this matter, nobody protested against it and raised any objections. However as soon as I got up to speak on it, the members started saying that debate should not be held on this subject. My submission is that the Governor's office is there. The C.B.I. officials have asked whether there is any constitutional requirement for seeking the permission of Governor. This provision has been kept in view of the possibility that the probing agency may or may not have drafted the charge-sheet properly. The provision of seeking the permission of the Governor has been kept in the Constitution to take care of this very probability. However a full-fledged discussion was then held on this very issue. I never speak on such issues. This case is with the Governor and it has been referred to the Governor to enquire into the veracity thereof. If the case is genuine, only then further action is taken in this regard. However discussions are held in the House and the matter is stretched and then controversies are created. Then you misuse the time of the House. Shri Chandra Shekhar had also raised this very issue the other day that a discussion was held in the House for two and a half hours which was not in keeping with the conventions of the House. Today also, the same issue is under discussion. I protest against it. This matter should not be discussed further. This case is with the Governor and he has stated that he'll dispose it of after having consulted all the parties. Despite that, if you say, and as Shri Fatmi has said that the circumstances in which Khandelwal has died and as far his letter, I am not saying whether it is true or not but investigation should be carried out. Whether he was killed, tortured, forced to accept the charges and asked to mention certain names during the course of investigation. Hence I want that a particular investigation should be carried out in this regard. When someone dies in Delhi, a hue and cry is raised. When atrocities are committed on a woman,

many people fee moved. This man has died in Dhanbad. A train ran over him. Why did he die, who got him killed, and as far his letter, it should be properly investigated as to whether C.B.I. have committed any atrocities during the course of investigation.

SHRI NITISH KUMAR : Sir, I had given a notice on a different subject and I was waiting for my turn to speak on it. But keeping in view the issue that has been raised by Shri Fatmi, and as you have given are a chance to speak, I'll be very brief.

Shri Fatmi has mentioned a particular incident and contradictory reports have been published in the newspapers regarding that incident. Now such a thing should not happen that a wrong impression is given regarding the enquiry into a certain case. The House is the supreme body. If any wrong impression is given, the investigation will be affected. Hence an enquiry free from all sort of pressures should be allowed to be conducted without. It is controversial to say whether it was a case of or murder. Hence no attempt should be made to tarnish the image of any agency.

Secondly, the C.B.I is carrying out the investigation following the orders of Supreme Court and the High Court is monitoring it. If any party has any complaints regarding the manner of investigation, it may approach the court. The High Court is monitoring it. Even then three people have come up with SLP. There is an institutional set up in the country and the constitution as well but if we do not have any faith in any of these, we'll still have to have faith in someone. It does not matter who may be adversely affected, by it, but the doors of courts are open to everyone. If someone levels any allegations, the investigating agency look into the veracity of charges on the basis of evidence. Besides that the court is there and ultimately one's innocence has to be proved in court itself. If there is some lapse, if there is any complaint, one may approach the court.

Lastly, Shri Somnath Chatterjee and Shri Yadav have said that the matter was discussed last Monday and it has been discussed threadbare. The case has been referred to the competent authority, the Governor for his comments. We hope that the competent authority will take a right decision without yielding to fear, pressure and prejudice in this regard. This is not an ordinary matter. The Chenna Reddy case of Madras has been referred to. The investigating agency has arrived at certain conclusions in this matter. The Supreme Court ordered an enquiry and

an enquiry was held under the monitoring of the High Court. Hence this is no longer an ordinary matter. The Governor should dispose of the matter as soon as possible. If we were to depend on the norms set and followed by an individual in his public life, we should have no hopes, specially when that person says that morality has not been mentioned in the constitution.

We can not expect that man to relinquish his office on grounds of morality. It is a testing time for our Prime Minister, Shri I.K. Gujral. He has promised transparency and has also assured that no one will be spared. But now it is a testing time for him from the point a view whether he is able to take any decision or not under the given circumstances. It is our demand that if he does not tendered, his resignation then he may be suspended.

[English]

MR. CHAIRMAN : Shri Murlī Manohar Joshi.

(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : Shri Ram Kripal Yadav has given a notice. Prof. Ajit Kumar Mehta has also given notice.

[Translation]

MR. CHAIRMAN : Joshi ji, Shri Ram Kripalji's name is there in my list. I'll call out your name.

DR. MURLI MANOHAR JOSHI : I seek your protection . . . (Interruptions).

MR. CHAIRMAN : Yadav ji, please conclude in one minute.

SHRI RAM KRIPAL YADAV : Mr. Chairman, Sir, today the whole House is concerned about the role of CBI and its ramifications. It would like to read out the letter written by Khandelwal ji in his suicidal note. CBI officers say that . . . (Interruptions).

MR. CHAIRMAN : He has already read that.

SHRI RAM KRIPAL YADAV : He has not read that. I am quoting from it . . . (Interruptions).

PROF. RITA VERMA : This is cheating. It is a forged note. You should not allow him to read it in this august House . . . (Interruptions).

SHRI RAM KRIPAL YADAV : I would like to tell about that. I am quoting from it "I am committing suicide due

[Shri Ram Kripal Yadav]

to the mental and physical torture metted out to me. They humiliated me and uttered several remarks which could not be tolerated. By assaulting me physically, they compelled me to sign the statement written by them. Irrelevant and absurd things are written in it. My partner, my wife and any member of my family is not responsible for the work of A.V. sales which was done in A.H.D. They all are innocent . . .(Interruptions).

PROF. RITA VERMA : Sir, you please get this letter authenticated . . .(Interruptions). This should be laid on the Table of the House after that . . .(Interruptions).

MR. CHAIRMAN : What were you reading ?

SHRI RAM KRIPAL YADAV : I am reading the letter written as suicidal note . . .(Interruptions). I am reading it with full responsibility . . .(Interruptions). I would like to lay it on the Table of the House and I have already given a notice to this affect . . .(Interruptions).

[English]

MR. CHAIRMAN : No, he is not quoting from the newspaper, but from the copy of suicidal note.

[Translation]

PROF. RITA VERMA : Alright, please lay it on the Table of the House after getting it authenticated . . .(Interruptions).

[English]

MR. CHAIRMAN : He is authenticating it.

(Interruptions)

[Translation]

SHRI RAM KRIPAL YADAV : Mr. Chairman, Sir, whether there is any law and order in this country or not? The officers who are engaged for conducting inquiry . . .(Interruptions). Somnathji has stated that the Chief Minister should resign. I would say that no one can compell Lallu Yadav to resign till he enjoys the support of the public and M.L.As of Bihar . . .(Interruptions). There is no such provision in the constitution of India . . .(Interruptions).

[English]

MR. CHAIRMAN : Please conclude.

(Interruptions)

MR. CHAIRMAN : Please take your seat.

(Interruptions)

[Translation]

SHRI RAM KRIPAL YADAV : Sir, the CBI officers are threatening and mentally harassing the several accused who are imprisoned. Several more suicidal cases will take place if CBI officers are not controlled and same situation prevails there. The officers, who are responsible for the suicide of Harish Khandelwal, have been awarded by CBI recently. The law and order situation has being distorted. People have lost their faith in CBI and it cannot do justice to them. Therefore, I would like to say that an independent agency, headed by Chief Justice should be set up to inquire into the matter and CBI should be withdrawn. The officer responsible for this suicide should be sued under 302 of Indian Penal Code . . .(Interruptions)

MR. CHAIRMAN : Ram Kripalji, please sit down.

(Interruptions)*

[English]

MR. CHAIRMAN : Nothing will go on record.

(Interruptions)*

[Translation]

Mr. Chairman : What you have been saying here will not go on record. Please take your seat.

(Interruptions)

12.55 hrs.

[Translation]

DR. MURLI MANOHAR JOSHI (Allahabad) : Mr. Chairman, Sir through you I would like to draw the attention of this House and the Government towards an important matter. It relates to security of the country and I am happy that Defence Minister is also present here. He may be aware of this incident. It has been published in various newspapers that Navy had performed some of its exercise under the practice of 'Peacetime Exercises' on Western Coast of India during 20 to 25 April 1997, the fighting capacity, efficiency and range of Sea-Eagle missile was tested under it. I.N.S Nilgiri was fixed as its target but this missile fall in sea waters and could not reach to its target. The second missile also met the same fate. At the time

* Not Recorded.